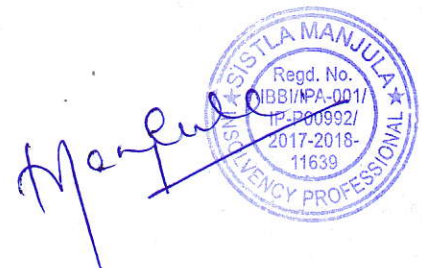


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. UPTEC IDEALABS LIMITED**

<b>Relevant Particulars</b>		
1	Name of corporate debtor	M/s. UPTEC IDEALABS LIMITED
2	Date of incorporation of corporate debtor	05-August-2013
3	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80901TG2013PLC089333
5	Address of the registered office and principal office (if any) of corporate debtor	4 <sup>th</sup> floor, Leeven Heights Plot # 31, Jubilee Enclave, Hitec City, Hyderabad, Telangana – 500081, India.
6	Insolvency commencement date in respect of corporate debtor	14 <sup>th</sup> June, 2019
7	Estimated date of closure of insolvency resolution process	11 <sup>th</sup> Dec, 2019
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: S. Manjula, IBBI Registration No: IBBI/PA-001/IP-P00992/2017-2018/11639
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> akasam & associates, 10-1-17/1/1, 2nd Floor, Masab Tank, Hyderabad – 500004, Telangana, India.  <u>Email id:</u> manjula@akasamandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> akasam & associates, 10-1-17/1/1, 2nd Floor, Masab Tank, Hyderabad – 500004, Telangana, India.  <u>Email id:</u> cirp.uptecidealabs@gmail.com
11.	Last date for submission of claims	28 <sup>th</sup> June 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. UPTECH IDEALABS LIMITED on 14<sup>th</sup> June 2019.

The creditors M/s. UPTECH IDEALABS LIMITED, are hereby called upon to submit their claims with proof on or before 28<sup>th</sup> June 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

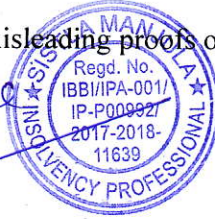
Sd/-

S. Manjula

Interim Resolution Professional

IBBI Reg. No. IBBI/PA-001/IP-P00992/2017-2018/11639

Mail Id: cirp.uptecidealabs@gmail.com



Date: 14<sup>th</sup> June 2019

Place: Hyderabad